

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL

NEW DELHI

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 53879 OF 2018

[Arising out of Order-in-Appeal No.191(CKJ)ST/UDR/2018 dated 13.04.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Udaipur]

M/s.Nova Trading Private Limited

Appellant

A-71, Udyog Vihar,
RIICO Industrial Area,
Sriganganagar
Rajasthan-335 001.

VERSUS

Commissioner of Central Excise & CGST,

Respondent

142-B, Hiran Magri,
Sector-11,
Udaipur (Rajasthan).

APPEARANCE:

None for the appellant.

Shri S.K. Meena, Authorised Representatives for the respondent.

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51198/2025

DATE OF HEARING/DECISION:12.08.2025

BINU TAMTA:

Despite service of notice, the appellant has not been appearing though several opportunities have been granted. The appeal is dismissed for non-prosecution.

[Order dictated & pronounced in open Court]

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**

